

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101
IB-742/ND/2021

IN THE MATTER OF:

Seekruit HR Technologies Pvt. Ltd

....Applicant

SECTION

U/s 10 IBC

Order delivered on 16.12.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI AVINASH K. SRIVASTAVA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Vishvanath Agarwal

For the Respondent :

ORDER

On perusal of the averments made in the application, especially from the Page 15 onwards, we notice that the amount shown as non-refundable deposit. Therefore, the applicant is well advised to convince the Bench that how it comes under the definition of Debt.

On the request of the applicant's counsel, list the matter on **10.01.2022**.

Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Lalit